G.S.R. 782(E).—In exercise of the powers conferred by clause (2) of Article 146 of the Constitution, the Chief Justice of India hereby makes the following amendment to the Supreme Court Officers and Servants (Conditions of Service and Conduct) Rules, 1961.

The following Post, Qualification, Experience and Method of Recruitment be added as Category No. 4A below Category No. 4 of the Schedule to the said Rules:

<table>
<thead>
<tr>
<th>Category No.</th>
<th>Designation of the Post</th>
<th>Qualification</th>
<th>Method of recruitment</th>
<th>Experience, if any prescribed for the post</th>
</tr>
</thead>
</table>
| 4A          | Additional Registrar (Library) (Ex-cadre) | 1. A degree in Law of a university in India recognised by the Bar Council of India or by any State Bar Council for enrolment as an Advocate;  
3. A Ph.D. degree in Library Science/Information Science with a consistently good academic record.  
4. Diploma in Computer Application recognised by AICTE/DOEACC or equivalent or Library Automation Course conducted by National Institute of Science Communication and Information Resources. | By Direct Recruitment  
OR By deputation  
OR By promotion of Director (Library) on the basis of merit | Minimum 5 years service in Management of Library, in case of direct recruitment.  
OR Officers holding analogous post in Central/State Govt./High Court in case of deputation.  
OR Minimum 4 years experience in |
5. Knowledge of Computer operation. It includes (i) knowledge and experience of working with any standard 'Library Automation Software' for House Keeping activities in the library such as cataloging, acquisition and circulation etc. (ii) knowledge and experience of computerised search both of on-line and off-line databases including of retrieval of desired information through various search engines/processes and (iii) knowledge and experience of any software for developing in-House databases for documentation work.

Specialised knowledge in:

(i) Conducting research work regarding legal matters. (ii) Documentation work (iii) Preparing of bibliography of cases. (iv) Examination and dissemination of legal articles published in various law journals.

required field in the feeder cadre in case of promotion

[F. No. 34/2014-SCA (I)]

By Order,

M.K. HANJURA, Registrar (Admn.I)